

question, it is not just a question of giving incentives alone particularly for the new entrepreneurs and medium-size industries; it is a question of giving all the other infra-structure facilities also. This is being taken up. As pointed out by my colleague, there has been a good number of applications and they are being processed. We should see how far during 1972-73 we will be able to push these things. As a matter of fact, the likely expenditure with regards to subsidies and various other incentives would be round about Rs. 2 crores in 1972-73 on present assessment.

**SHRI C. SUBRAMANIAM :** We should watch it, and if it does not click, as far as the scheme is concerned, it is not as if we are not thinking about it. We should formulate other programmes for the purpose of bringing up the backward areas.

**SHRI VASANT SATHE :** In view of the fact that in these regions, one of the important requirements for development is the adequate supply of raw materials and then marketing, is the Government having any plan to meet these requirements so that in these regions industrial growth may take place in the medium and small-scale sectors ?

**SHRI C. SUBRAMANIAM :** When the industries come up, these will be taken care of—the raw materials and adequate facilities for marketing.

**SHRI VASANT SATHE :** Even in the existing industries, the raw material is not adequately supplied. Are you going to take care of them?

**SHRI C. SUBRAMANIAM :** That is quite a different question. There is a general scarcity. We are aware of it, and we are taking steps to remove the scarcity of raw materials generally in the industrial sector.

**MR. SPEAKER :** The question-hour is over. We take up the Short Notice Question now.

#### SHORT NOTICE QUESTION

**Alleged murder of shri Onkar Singh at Balbir Nagar, Shahdara (Delhi)**

**SNQ.3. SHRI H. K. L. BHAGAT :**  
**DR. LAXMINARAYAN PANDEYA :**

Will the Minister of HOME AFFAIRS be pleased to state the steps taken by Government to meet the situation arising out of the alleged murder of Shri Onkar Singh, an officer of the Delhi Home Guard, at Balbir Nagar, Shahdara (Delhi)?

**THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI K. C. PANT)** A statement is laid on the Table of the House.

**SOME HON. MEMBERS :** Read the statement.

**SHRI SHYAMNANDAN MISHRA :** We have got a whole bunch of statements, but not that one. We have not seen it.

**MR. SPEAKER :** He can read the statement. (*Interruption*)

**SHRI S.M. BANERJEE :** He says it is laid on the Table. In that case, the papers should have been circulated.

**MR. SPEAKER :** That is why I asked him to read the statement. Anyway, I got this copy quite in advance.

**SHRI VIKRAM MAHAJAN :** Please ask the Notice Office to supply such things earlier. (*Interruption*)

**SHRI K.C. PANT :** On the 21st August, I had spoken in the House on the regrettable incidents that had taken place in Shahdara on the 19th and the 20th. Some incidents took place on the 21st August

also. The situation has remained quiet since the evening of the 21st.

The two cases registered in regard to the death of Shri Onkar Singh are being investigated according to law by the Crime Branch of Delhi Police, personally by the Superintendent of Police. A.S.I. Bakshish Singh, Head Constable Sujan Singh and Constable Dharam Pal have been arrested in connection with one of the cases and have been placed under suspension. Six other persons have also been arrested in the case.

To deal with violent mobs the police resorted to the use of teargas and lathi-charge. On one occasion, when a violent mob surrounded the Shahdara Railway police Post the officer in Charge fired from his revolver. One person was hit and later died. According to information available with the police, 87 members of the public were injured. 280 police personnel and magistrates also received injuries. In respect of specific incidents of violence 21 cases have been registered and are being investigated according to law. Influential citizens of Delhi have taken the welcome initiative to enlist people's co-operation in the maintenance of peace.

Government has decided to institute a judicial inquiry to inquire into the course of the disturbances, the adequacy of the administrative measures taken to prevent and deal with them, the justification for the use of force by the police, the extent thereof and the allegations of excesses by the police.

SHRI H.K.L. BHAGAT : Mr. Speaker, Sir, it is with a sense of deep anguish and pain that I rise to ask for a few clarifications in regard to the matter in question. During the last three to four days, the name of this great capital of India has been sullied by ugly incidents, triggered off by the alleged murder at Shahdara of

the Home Guards Officer by a police officer and some of the alleged accomplices resulting in incidents of violence, arson and dislocation of rail and road traffic,—

MR. SPEAKER : Put the question.

SHRI H.K.L. BHAGAT : I am asking the question,—burning and damage to public property, injury to a large number of innocent men and women and children, and police personnel, and immeasurable hardship to the people in general in the Trans-Jumna area. In the interests of justice, a few clarifications are very necessary.

Firstly, the alleged murder took place on the 18th of August, 1972 and the alleged culprits were arrested on the 19th. Later, between the 18th and 19th, hundreds of people gathered at the police station and told the officers concerned that it was a case of murder. I would like to know what efforts were made and by whom and in what manner and with what promptness, to ascertain the truth. Did any senior officer visit these spots? Did he interrogate any people. Did he gather any evidence and, if not, why not? What was the *prima facie* evidence with the authority, as a result of which they took it as an alleged case of encounter with the dacoits? What was the *prima facie* evidence with the authorities which warranted a magisterial enquiry—which was announced? Could not the *prima facie* evidence in regard to both the versions be shifted more quickly to arrive at a conclusion earlier? Was the matter brought to the notice of senior officers?

What I want to know is this. A judicial enquiry has been ordered into these incidents. I welcome the judicial enquiry. The case is under investigation. This matter of the alleged murder is not within the purview of the judicial enquiry. I

would just like to know, because a feeling exists that if the whole thing had been shifted quickly, may be the trouble could have been avoided. I want to know why it was not shifted quickly.

Another thing I would like to know is this.

**MR SPEAKER :** In the way in which he is putting them, I think he has become a disciple of Prof. Samar Guha. Let the Minister answer the questions.

**SHRI K.C. PANT :** I have already said in my statement that among the matters which the judicial enquiry will cover is the adequacy of the administrative measures taken to prevent and deal with them. The real point which my hon. friend is referring to here—the question that he asks—relates to the possibility of the incidents having been prevented or the possibility that it might have been prevented had certain actions been taken earlier. This is the crux of the matter, and this is one of the points which the judicial enquiry has to go into, whether adequate administrative measures were taken to prevent the incidents that happened. So, I would beg of him to leave this matter to the judicial enquiry, because I cannot possibly, off the cuff, give a finding on the matter which will be looked into by the judicial enquiry.

**SHRI H.K.L. BHAGAT :** Secondly, the Home Minister assured us, and announced a judicial enquiry on the floor of the House, on the 21st and he received complaints to the effect that on the 21st, in Balbirnagar extension, in Loni Road and in Bhagwanpur Khera, a number of innocent persons, men and women, were beaten and received injuries at the hands of the police personnel, who entered into their houses. What action has been taken? Has any enquiry been conducted into this, and what action is proposed to be taken

against the persons responsible? A very strong action is called for against those responsible for all this,

**SHRI K.C. PANT :** At this stage, if you will allow me to make a personal reference to Shri Bhagat, I would like to say that in these whole series of incidents, Shri Bhagat has been very helpful in dealing with the situation. (*Interruption*) I would like to say so because many persons have visited this area after the incidents, but he was there during most of the incidents. I know this because I was in touch with him. He mentioned it, and others also brought it to my notice that certain incidents have taken place in Balbirnagar on the 21st, and he visited the area. Some of our other MPs also visited the area on that very day,—Mrs. Mukul Banerji, Mrs. Sheila Kaul.

**SHRI JYOTIRMOY BOSU :** Not any Opposition Members.

**SHRI K.C. PANT :** I said, on the day of the incidents. As far as I know—speaking subject to correction—all the Opposition Members, except for certain Jan Sangh people, visited the area later on. I am sure, they will give me names if there are any.

As I was mentioning, these incidents were brought to my notice. But these are also within the purview of the judicial inquiry. It is within the competence of the judicial inquiry to go into these incidents that have taken place on the 21st. So, we will have to await the result of the inquiry to find out exactly where the blame lies.

**SHRI H.K.L. BHAGAT :** Sir, the matter relates to my constituency. Kindly permit me to put one or two questions more. I will be very brief.

**MR. SPEAKER :** We go by the rules. Only two questions are allowed to him. If I allow it in his case today, I will have to do in future also.

SHRI H. K. L. BHAGAT : Only one question.

अध्यक्ष महोदय : आप बरबचन न कीजिए, क्लोरिफिकेशन ले लें।

SHRI H. K. L. BHAGAT : The Government has ordered a judicial inquiry. There is a feeling in the minds of the people that if those officers against whom the complaints are made are there, how the inquiry will be fair. Secondly, a large number of innocent people have been arrested. Is the Government looking into their cases?

They should be released. Is the Government taking any action in this connection ?

SHRI K. C. PANT : My hon. friend and my other friends whom I mentioned before had taken up this matter with me. We have gone into this question. I would like to make it perfectly clear that we do not want to pre-judge the guilt or otherwise of any officer. It would be very wrong on our part to do so. But since it has been said that it would assist the inquiry if some of the officers are not there, we have removed some of the officers from there, the S.H.O., the S.D.M., and the S.D.P.O. I would again emphasise that this is neither presumption of guilt nor that anything has been done in connection with anything which will attribute guilt to them. It is only in deference to the wishes of the hon. Members who said that it will assist the inquiry.

So far as releases are concerned, some release have been made. We have asked the L.G. to look into these cases and see wherever it is not necessary to keep people in prison, they are released. We would be the first to say that they should be released. Some releases have already been made.

MR. SPEAKER : Dr. Laxminarain Pandeya.

डा० लक्ष्मीनारायण पाण्डेय : अध्यक्ष महोदय, श्रीकार सिंह की मृत्यु के बाद श्रीर न्यायिक जांच की घोषणा होने के बाद पुलिस ने जिस प्रकार से बलबीर नगर में जाकर महिलाओं को घर से निकाल कर, चाड़े बे घर में स्नान कर रही थी, उन को वहां से निकाल कर मारा-पीटा, बच्चों को जिस प्रकार से पीटा, घसीटा गया—यह आप के लिये बड़ी शर्मनाक बात है.....

एक माननीय सचिव : उम समय जनसंघ कहां था ?... (व्यवधान).....

श्री हुकूम चव्व कछवाय : यह काम खुद करवाने ही श्रीर हमारा नाम लेते हो.....

डा० लक्ष्मीनारायण पाण्डेय : मैंने कांग्रेस या जनसंघ का नाम नहीं लिया, मैं तो सीधी बात कह रहा था। इस घटना की न्यायिक जांच की घोषणा के बाद जो मृत्यु हुई है, उस के लिये उत्तरदायी व्यक्ति कौन है। पुलिस के किस प-ध-कारी के आदेश से सी० आर० पी० की दो कम्प-नियां वहां पर भेजी गईं, जिन्होंने वहां जा कर निरपराध लोगों को मारा, क्या उम अधिकारी के विरुद्ध कोई कार्यवाही की गई है ?

ख—जिन व्यक्तियों को पुलिस ने जान-भूझ कर पकड़ा है और उन के खिलाफ झूठे मुकदमे दायर किये हैं, क्या ऐसे व्यक्तियों को छोड़ने के आदेश दिये गये हैं और क्या उन को छोड़ा जायगा ? जिस प्रकार ने पुलिस झूठे मुकदमे दायर करती है, उमी तरह से उन के विरुद्ध भी किया गया है, आज भी वे उन को परेशान कर रहे हैं और प्रागे भी वे परेशान होते रहेंगे।

ग—श्रीकार सिंह की मृत्यु के 24 घंटे बाद तक किसी प्रकार की कोई प्रभावी कार्यवाही नहीं की गई, यहाँ तक कि पुलिस ने मनघड़न्त घटना बतसा कर, ऐसी घटना बतसा कर कि डाकुओं से मुठभेड़ हुई है, इस प्रकार की मनघड़न्त घटना समाचार-पत्रों में आई, मैं जानना चाहता हूँ कि इस के लिये कौन जिम्मेदार है और उस के खिलाफ क्या कार्यवाही की गई है, साथ ही जिन पुलिस अधिकारियों ने इस हत्याकाण्ड में भाग लिया,

उन के खिलाफ क्या कार्यवाही की गई? मैं यह भी जानना चाहता हूँ कि रेलवे के उस पुलिस अधिकारी के खिलाफ, जिस के कारण एक व्यक्ति की मृत्यु हुई, क्या कार्यवाही हुई?

राजधानी में इस प्रकार से होनेवाली घटनायें बहुत निन्दनीय हैं तथा जिन को सरकार तत्काल रोकने में प्रसमर्थ रही है। लगातार चार दिन तक क्यूरेजी होती रही, खून बहाया जाता रहा और जिस प्रकार से हम को रोकने में सरकार प्रसमर्थ रही है, सरकार उन सब बातों के बारे में जो न्यायिक जांच की घोषणा के बाद हुई हैं, कौन सी कार्यवाही करने जा रही है?

श्री कृष्ण चन्द्र पंत : अध्यक्ष जी, लगता है माननीय सदस्य को यह भ्रम है कि जो घटनायें बाद में हुईं, वे न्यायिक जांच में शामिल नहीं हैं। ऐसी बात नहीं है, वे भी न्यायिक जांच में शामिल हैं और उन पर भी न्यायिक जांच होगी। हमलिये माननीय सदस्य ने जो बातें कही हैं, वे सब उम के तेहन धा जाती हैं।

जहां तक घोरता को पीटने का मवाल है, अगर यह हुआ है तो बहुत निन्दनीय है, इस में दो रायें नहीं हो सकती। हम चाहते हैं कि जो सही बातें हैं, वे सामने लायें, हम मृत्यु को सामने लाना चाहते हैं, इसीलिये न्यायिक जांच करवा रहे हैं। इस के लिये हम को थोड़ा रुकना होगा, जब सारी बातें सामने धा जायेंगी, तब ही कुछ मालूम हो सकेगा।

धाय ने पूछा कि किस प्राफिसर ने वहां पर पुलिस की टुकड़ी को भेजा—ता० 21 को। कौन से प्राफिसर वहां पर थे, मैं नहीं जानता, वैसे तो वहां पर ही० प्राइ० जी० लेवल के प्राफिसर, ही० सी० बगैरू जाने रहे हैं, प्रकमर सीनियर प्राफिसर वही पर थे और जहां तक मेरी सूचना है, मडक को रोका गया था, ड्रम्ब रखे गये थे, उन में धाय भी लगाई गई थी, कुछ टेलीफोन पोल्स को तोड़ा गया था, जिस से मडक का धाना जाना बन्द हो गया था, इसलिये वहां पुलिस उम को मारू करने के लिये गई थी,

ताकि रास्ता माफ रहे और लोगों के धाने-जाने में व्यवधान न धाये। उम के बाद और बातें हुईं। किस ने यह सब काम किया, मैं नहीं जानता, लेकिन मेरी सूचना यह है कि इन्हीं कारणों से ये लोग वहां गये।

जहां तक रेलवे पुलिस अधिकारी का सम्बन्ध है उस पर मैजिस्ट्रीयल जांच एन्क्वायरी तो फीरन धाईर कर दी गई थी, लेकिन जब मालूम पड़ा कि यह पुलिस फायरिंग से मृत्यु हुई है तो प्रब चूँकि न्यायिक जांच हो रही है, इस लिये यह एन्क्वायरी इसी तक महबूद रहेगी कि काज प्राक डैप क्या था, बाकी चीजें न्यायिक जांच में धा जायेंगी।

डा० लक्ष्मीनारायण पाण्डेय : गवाहियों को टेम्पर करने की जो बात है, उन पर दबाव डाने को कोजिस की जा रही है ताकि गवाहियां बिगड़ जायें, उस के बारे में धाय को क्या कइता है?

श्री कृष्ण चन्द्र पंत : मैंने कइा है—मैं इस बात को नहीं मानता कि कोई दबाव इस तरह का पड़ेगा। फिर भी चूँकि ऐसी बातें हुई हैं, इस लिये मैंने शुक में बना दिया था कि वहां से तीन प्राफिसरों को हम ने दूसरी जगह भेज दिया है।

श्रीमती सुकुल बनर्जी : अध्यक्ष जी, मैं मवाल पूछने से पहले कुछ थोड़ा सा बताना चाहती हूँ—ता० 21 को 2 बजे तक.....

अध्यक्ष महोदय : धाय प्रश्न पूछिये।

श्रीमती सुकुल बनर्जी : मैं प्रश्न पूछती हूँ—यह बात सही है कि महिलाओं के उपर कुछ ध्याचार हुआ है, इस के लिये हम भी जरमिन्दा है। इस के बारे में जो जांच हो रही है, हम चाहते हैं वह ठीक तरह से हो, लेकिन हम ने यह भी देखा है कि जो महिलायें इन्जर्ड हुई हैं, हम लाना ने उन से पूछा कि धाय किस के लिये इन्जर्ड हुई हैं, तो हमें पता चला कि जब उनके पति प्रा. पुलिस के साथ कम्मकज चल रही थी, ता वे बीच में धा गईं, इस लिये इन्जर्ड हुई हैं..... (व्यवधान)..... मैं धानरेंडिस मिलिटर से

पूछना चाहती हूँ कि जो पोलिटीकल पार्टी, जब किसी जगह मुसीबत हो, किसी जगह झगड़ा-झगड़ी हो, अपना सत्याग्रह जो चांदनी चौक में होनेवाला था, उस को वहाँ से उठा कर शाहदरा ले जा कर करे..... (स्वबधान).....

उस जगह के उस पार्टी के कान्सिलर ने श्यामलाल कालिज के छात्रों को ले जाकर लोगों को उकसाया एन्टी-सोशल एलीमेन्ट्स को उकसाया और झगड़ा करवाया, मैं जानना चाहती हूँ कि मिनिस्टर साहब उस के लिये क्या एक्शन लेंगे, कैसे उस को रोकेगे और ऐसी पार्टी के बारे में भी कुछ तय होना चाहिये—इस पर आप को सोचना चाहिये.....

श्री इन्द्रजीत मल्लहोत्रा : पार्टी का नाम बतनाइये।

श्रीमती मुकुल बनर्जी : जनसंघ पार्टी ने किया था..... (स्वबधान).....

क्या यह सत्य है कि 6 दफा वहाँ पर प्रोवोकेशन हुआ था और एक दफा तो सारा माब पुलिस स्टेशन के भीतर घुस गया था। पुलिस स्टेशन सोप जलाने वाले थे लेकिन उस वक्त पुलिस ने फायरिंग नहीं की तो पुलिस ने कितनी रेस्ट्रिक्ट की क्या यह बात मन्त्री महोदय जानते हैं?

श्री कृष्ण चन्द्र बंसल : अध्यक्ष जी, मैं तथ्यों पर जा सकता हूँ, किसी के इरादे पर मुझे कोई टिप्पणी नहीं करनी है। तथ्य यह जरूर है कि दामों के बढ़ने के बारे में जो सत्याग्रह जनसंघ का चल रहा है वह चांदनी चौक में 21 तारीख को होने वाला था जिसकी नोटिस 8 तारीख को या कब एडमिनिस्ट्रेशन को मिल गई थी, काफी दिन पहले मिल गई थी लेकिन 21 तारीख को सबेरे बकायक जनसंघ पार्टी में सूचना मिली कि चांदनी चौक से बदल कर शाहदरा में वे अपना सत्याग्रह करना चाहते हैं।..... (स्वबधान)..... इसपर वहाँ जो स्थानीय प्रफसर थे उन्होंने जनसंघ के नेताओं से बातचीत की और आग्रह किया कि वहाँ के तनाव को देखते हुए सत्याग्रह शाहदरा में न करें। डी० सी० ने भी बातचीत की लेकिन उन्होंने यही मही समझा कि

जिस दिन वहाँ तनाव काफी था वह अपना सत्याग्रह करें। 179 आदमी वहाँ गिरफ्तार हुए। यह तथ्य है, बाकी में सदन पर छोड़ता हूँ।..... (स्वबधान).....

श्री जगन्नाथ राव जोशी : शाहदरा में अपना मंडी में कुछ गड़बड़ी हुई क्या? इनकी तनावपूर्ण स्थिति में 179 आदमी पकड़े गए, क्या कोई घटना हुई? अत्यंत शांतिपूर्ण ढंग से सत्याग्रह हुआ और उसमें कोई भी घटना नहीं हुई।..... (स्वबधान).....

This is a question about atrocities on the part of Police. How is that relevant here? (Interruption).

SHRI JYOTIRMOY BOSU : This is an unprecedented police atrocity in Delhi. There was house-to-house raid on 21st August, two days after the happenings, from 1 to 3 P.M. after the Minister had made the statement at noon here. They have created Frankenstein of the Police. A beautiful editorial has been written in the *Indian Express* which says that it used the Police for political purposes, to further their cause—the cause of the ruling party—during the last elections; now you cannot control them; they will take liberty, etc., etc. This is an example that we have and we must take a lesson from that.

Even on 21st August the Police had prevented people from going to the local hospital for first aid, admission and treatment. They had gone down to that extent! There is another problem. This statement was not circulated to us...

MR. SPEAKER : It is a brief statement; he has read it.

SHRI JYOTIRMOY BOSU : We must get it examined, Sir, what Cock and Bull story has been given.

My questions are these, if the hon. Minister will make a note: on 19th and 20th

August, on both the days, how many were treated in the local hospital, how many people were admitted in the hospital, Dayanand Hospital, how many people were sent out of Shahdara, because they could not provide bed, to Irwin Hospital and places like that, age and sex of those who were involved, who required medical attention and what sort of injuries they had on them; on the 21st August, in Balbir Nagar in Gali Nos. 4, 5 and 6—which we visited and where we made thorough enquiries—how many persons were admitted in the hospital for first aid, how many were sent out of Shahdara for treatment in Delhi hospitals; the number of persons arrested so far from beginning to end; how many complaints have been received from people about police atrocities, trespass, snatching of ornaments, wrist watches, ear-rings, etc.; whether the premises of the policemen involved were searched and if so, what are the items that were found; whether they have any information with regard to Mr. Bakshish Singh, the police officer, whether at any time Government had any reasons to suspect that he was involved in smuggling and other anti-social activities; whether any Minister visited the Shahdara area from that date till today and if so, what did he see and if not, the reasons therefor.

Now I would put a question to you, Sir. Would you be good enough to allow a full-fledged question under rule 184 so that we may understand the whole thing?

SHRI K. C. PANT : My hon. friend has referred to the action of the police in general; he has also referred to the *Indian Express* editorial. I did not know that he was such a careful reader of the *Indian Express*. Here is an incident which is localised and in which a judicial inquiry has been instituted. I do not think any general sweeping remarks about the police are warranted from the facts that are before us on this incident, and whatever is the

truth, whatever are the facts, they will come out in the judicial inquiry. I would, therefore, ask him to receive his judgment till the judicial inquiry has given its findings.

About police having prevented people from going to hospitals, nobody has brought this to my notice so far. As I said, many of our hon. friends were there. In fact, one of the members of this House told me that 'here was one incident in his presence where a lady was brought out and immediately the police offered... (Interruptions). I cannot say 'yes' or 'no' to this. If you went there and saw it with your own eyes, I will naturally accept what you say, but if it is hearsay, you would want me to make an inquiry...'

SHRI JYOTIRMOY BOSU : Those who had suffered at the hands of the police told us.

SHRI K. C. PANT : I am telling you what a member of this House told me. He said that the police immediately offered to take her to the hospital and get her admitted. I do know of a couple of other instances also where admissions have been given in the hospital. I cannot give the number, how many were admitted in the Shahdara hospital and how many outside on the 19th or on the 21st. As I have said, nobody brought it to my notice if there was any problem in this regard, if anybody was deliberately prevented... (Interruptions)

SHRI JYOTIRMOY BOSU : He is not giving any relevant information. This is elementary information.

SHRI K. C. PANT : He asked about the number of persons arrested. The number of persons arrested is 126 for specific offences, and under preventive procedure 58. Some of the persons are what go by the name of 'bad characters' in the police records, and so far as other persons are concerned, some have already been released, as I have mentioned in the beginning.

SHRI JYOTIRMOY BOSU : How many complaints have been received?

SHRI K. C. PANT : I do not know how many complaints were received and by whom. But I do know that the number of cases registered is 20.

SHRI JYOTIRMOY BOSU : People came out and said, "My ear-ring has been snatched away, my wrist-watch has been snatched away ! . . .

SHRI K. C. PANT : I do not know if anybody has complained to the police station. Whatever information has been given to me directly by the members, I have told you. So, this covers many questions. I do not know how many questions you are allowing for a Member.

SHRI JYOTIRMOY BOSU : You had said in your wisdom the other day, 'I shall be liberal'. Is it not a fact that 11 bags of sugar 100 wrist watches and a bag of cashewnuts were discovered from the house of Inspector, Bakshi Singh ? This man was indulging in smuggling activities. You allowed this question. He has no right to sit down, Sir? . . . (Interruptions). About Inspector, Bakshi Singh, I want to know. He is withholding the information.

SHRI K. C. PANT : Whether his premises were searched or not, I do not know, but his house was half burnt by the mob on one of the days. I do not know whether it was searched, but I do know that it was attempted to be burnt down and perhaps 50% burnt down.

SHRI JYOTIRMOY BOSU : He is withholding the information.

SHRI INDRAJIT GUPTA : I am not in the least bit anxious to obtain a certificate from the Minister. But, nevertheless, to put the record straight, I did happen to be on the scene, that is Loni Road and Balbir Nagar in the early afternoon of the 21st. You may recall that at about 4.30,

when I came back, I came straight to your chamber and gave you a report of what I had seen.

MR. SPEAKER : That is correct.

SHRI INDRAJIT GUPTA : I am not claiming any credit for this. As it happened, I along with some other Members of my Party from Delhi, was an eye-witness to what was going on in Loni Road, that day. I do not know exactly what had happened on the two previous days. I have no eye-witness account. But I am quite sure of one thing, that on the afternoon of the 21st, on Loni Road, on both sides of the road and in Balbir Nagar, there was nothing going on except what the Police call, a mopping up operation. We are accustomed to seeing it in Calcutta for the last several years. We know what it means. Houses and shops on both sides along the road are broken into, everybody is dragged out, beaten mercilessly, kept squatting on the road until the Police van arrives. Many of these, I tell you, they were just weeping, they were in tears. They were rickshawalas, milkmen and *gowalas* and some are children. The workmen of some factories, of some rolling mill in Loni Road, were just dragged out and beaten up and kept squatting on the road till the Police van arrived.

What I want to know is this. If I may give you one example, for example, there was an accident case. There was a man who had his leg in plaster for several weeks before. His name is Jawaharlal Mittal. He is a shop-keeper. I met him. His address is 1439A/46, Balbir Nagar. He could not walk because his whole leg is in plaster. Even that man was beaten, dragged out and arrested. Then, one Mrs. Anthony and Mrs. Parveen Bala, these two women, were beaten up.

One of the terms, as I understood it from his original statement, of the judicial



inquiry is the allegations of excesses by the Police. Now, what I would like to know is that if this type of people whom I encountered, saw and talked to on the 21st afternoon and who are probably the most likely victims of excesses by the Police, were arrested and kept in custody, then how will any evidence be coming before this judicial inquiry on excesses? The very people who had been the targets of police excesses and victims of these excesses, a large number of them, have been indiscriminately rounded up and held under the Preventive Detention laws—how are they going to give evidence about excesses unless they are released? That is what I would like to know. An attempt to terrorise people into not giving evidence was very much evident there on the 21st. I would like to know from him whether in the interests of an impartial inquiry which he claims is going to be held, he will at least see that all these innocent type of people who are being indiscriminately rounded up and who are in the best position to give evidence about these allegations of excess, will be set at liberty so that they can freely give evidence. Otherwise, this inquiry will be all farce.

SHRI K.C. PANT: My hon. friend did not take the trouble of letting me know that he had been there on the 21st. (*Interruptions*).

SHRI INDRAJIT GUPTA: Why should I? It is for your Ministry to read the papers and give the information.

SHRI K.C. PANT: Otherwise, if he had shown me the courtesy which friends on my side showed me, I would have certainly mentioned his name. It is no question of certificate ..... (*Interruptions*) I would have gladly done so.

His main question is with regard to the people held under the Preventive measures of Law and whether they are innocent

or not or whether they will be set at liberty or not. As for as my information goes, the people who were arrested under the Preventive measures, these 58 persons, are what are known as bad characters. The others are under specific charges and for specific offences and as I mentioned in my first reply, the LG is going into it. Already some releases have been made. It is neither our intention nor the intention of the LG nor the intention of the administration certainly that anybody who may be innocent or who might have been rounded up because he happened to be there, should be kept in prison. I have already said that. That is going on speedily.

SHRIMATI SHEILA KAUL: I want to know from the hon. Minister whether one Sheila Devi, a *Dai*, and Shanti Devi are still in the hospital, when the Opposition Members have said that no person was admitted into the hospital, and there was a rumour that Sheila Devi had died, but when I went to convey my condolences, she was alive.

SHRI S.M. BANERJEE: Who said that?

SHRI K. C. PANT: I mentioned that some persons are in the hospital. It is in my knowledge and I did hear this rumour at one stage and I have also checked it up, and I am glad to report that she is alive. In fact there have been many occasions when things tended to become peaceful and some rumour or the other had been started and this was responsible for recurrence of many of the incidents. I would appeal to the people of that area to beware of rumour-mongering of this kind which is indulged in by persons who are interested in seeing that the strife is kept up.

SHRI SH-ZHIYAN: Till the 21st and 22nd August, right from the time of shooting of Onkar Singh on the 18th, first reports

in the Press gave out that the police officials were in search and also in pursuit of a dacoit, and when he was stryng to escape, the deceased Onkar Singh was reported to have been shot dead. I want to know from the hon. Minister whether the Police Officials had the opportunity to settle their personal disputes by resorting to such anti-dacoit operations and, if so, what steps the Government is thinking of to stop all such misuse of powers by the Police in the name of anti-dacoit operations?

SHRI K. C. PANT: As far as I am aware, the FIR that was filed said that these persons had fired on three persons in the Police Party and, therefore, they had retaliated. The whole things, are being inquired into. I do not want to go into detail. Obviously, if anything wrong has been done, the guilty will be punished.

SHRI N. K. SANGHI: What happened in Shahdara is really lamentable and there is no doubt that the Police had failed in its intelligence, in its strategy and leadership. However, I would like to know from the Minister if he would inform the House as to whether any curfew was imposed on the 19th, 20th and 21st.

If so, for how many hours the curfew was imposed? If no curfew was imposed to deal with such a serious situation, why was it not imposed? The situation was to very bad and such a serious thing had happened, and so why was it not imposed beforehand? Has he got any information that the deceased Onkar Singh is a distant relation of an erstwhile political leader of U.P.?

SHRI K. C. PANT: About the second part, I have no information; so far as the first part is concerned, curfew was not imposed either on the 19th or on the 20th or on the 21st. Sec. 144 was promulgated on the 19th and these decisions lie with local officers on the spot. It is very difficult for me to substitute my own judgment

in the matter. But since he has asked me a question the only reason that I can think of for not imposing the curfew is that even Sec. 144 was not being obeyed. There was an assembly of persons in large numbers; mobs had collected; rioting was going on; heavy stone-throwing was going on; jeeps were burnt; some vehicles were burnt; traffic was suspended on the G.T. road; rail link was suspended; sleepers were burnt; all these things took place during that period. The imposition of curfew would have meant the use of additional force and a more serious situation could have arisen where firing would have had to be resorted to and so on.

Sir, I don't want to be misunderstood. I am not interested in 'white-washing' anything; I am not holding a brief for the police in this matter. The D.C. and the D.I.G. were present and their main consideration throughout had been that this whole matter should be dealt with, with as much restraint as possible.

श्री जगन्नाथ राव जोशी : कन जब मंत्री महोदय ने राज्य सभा में जवाब दिया जब कहा कि 21 तारीख की दोपहर का जो घटना बलदेवनगर में हुई उस के प्रत्यक्ष तथ्य उन के पास नहीं हैं। आज दूसरा दिन है। बलदेवनगर की गलियों में ढाई घौर तीन बजे के बीच में घर-घर में जो मार पीट हुई थी, मैंने वहां जा कर उस की जानकारी हासिल की है। मुझे इस बात से बड़ा दुख हुआ कि सम्माननीय सदस्या ने खड़े हो कर, पुलिस की जो गार पड़ी है उस का समर्थन करने की कोशिश की मुझे घबड़ा लगा कि शीता देवी ने जिन का नाम बनलाया था वह शीला देवी, उन के घर का नम्बर 1429/8/20 है। मैं उन के घर गया था। वह अस्पताल में पड़ी है। दूसरा ज्ञाति देवी नलं का नाम है। मैं उन के यहां भी गया, 1429/एम/24 उन की हालत इतनी गम्भीर बनलाई गई कि कहा गया कि पता नहीं वह किम स्थिति में है। वह इंसान

अस्पताल में हैं। इतना ही नहीं, तो ओल्ड दिल्ली रेलवे स्टेशन के हेड कास्टेबल राम प्रकाश शर्मा भी पीटा गया। उस के बायें हाथ में फ्रैक्चर हुआ है। मैं उन से मिल कर आया हूँ। मैं जानना चाहता हूँ कि कौन सा प्रोबोकेशन था सिबा इम के कि जूडिशल एन्क्वायरी का घाईर हुआ है जिस के कारण सब कुछ हुआ? शांति देवी गवाह बनने वाली थीं। चूंकि वह सारी बातें बतलातीं इस लिये उन को ऐसा पीटा गया कि उन को अस्पताल में भरती कराया गया। कई ऐसी चीजें सामने आई थीं जैसा अभी उन्होंने बतलाया था। मैं स्वयं जा कर देख आया हूँ। किसी के कान से चीजें निकाली गयीं, गले से चैन खींची गई और कई लोग जब गये तो पुलिस मामला दर्ज नहीं करती है। इतने लोग घबराए हुए हैं, टेराइज हुए हैं। दिन में हाई प्रोर तीन के बीच में किसी के घर में कोई पुरुष नहीं होता है, क्या पुलिस वाले यह जानते हैं? सामान्य आदमी सब उस समय काम पर जाते हैं। जिस सामान्य जनता की आप इतनी चिन्ता करते हैं उमी के घर पर जा कर उन की महिलाओं पर पुलिस वाले अत्याचार करें यह कहाँ तक उचित है? उन्होंने दरवाजे तोड़े हैं, खिड़कियां तोड़ी हैं, महिलाओं को बाहर खींचा है। हमें के मारे पर्दा भी कर वह बाहर आई। मैं उन से मिल कर आया हूँ। गम्भवती महिलाओं को पीटा गया है। ऐसी स्थिति में इस में क्यों राजनीति घसीटी जाती है?

मैं जानना चाहता हूँ कि ठाकर प्रोकार मिह की जो हत्या हुई, उग के पीछे क्या चीज है? सब कुछ आपके सामने है। मुझे बड़ा दुःख होता है कि हर चीज में राजनीति लाई जाती है। पुलिस वाले इतना अत्याचार करें, दिल्ली जैसे राजधानी के शहर में पुलिस वालों का अत्याचार करने आम होना रहे तो मेरी समझ में नहीं आता कि दूसरे स्थानों में कैसा होता होगा। हम इम पर रोक लगाना चाहते हैं। प्रजासत्त में हर एक आदमी की कीमत होती है, किसी के साथ ऐसा नहीं होना चाहिये। मैं श्री पन्त जी से सीधा

जवाब चाहता हूँ कि 2। तागीब को हाई प्रोर तीन बजे के बीच में इतने बड़े पैमाने पर पुलिस वालों ने जो अत्याचार किये हैं, गवाहों को टेराइज करने के लिये, उस के तथ्य जानने की कोशिश आप ने एक दिन में क्यों नहीं की? यह बतलाने से काम नहीं चलेगा कि रास्ते में डम रख कर कई लोग गड़बड़ करना चाहते थे। मैं जानना चाहता हूँ कि वहाँ इतनी भारी संख्या में पुलिस वाले क्यों गये थे। वहाँ पर कौन सा प्रोबोकेशन था वह सारी बात आप ने हमें क्यों नहीं बतलाई। मैं यह भी जानना चाहता हूँ कि.....

**अध्यक्ष महोदय:** आपना प्रश्न जल्दी समाप्त कीजिये।

**श्री जगन्नाथ राव जोशी:** हम ने इस पर चर्चा मांगी थी। आप ने कहा कि आप हम को शाट नोटिस क्वेश्चन पूछने की इजाजत देंगे। मैं सवाल ही पूछ रहा हूँ। आप मेरे सवाल पूछने पर आपास क्यों करते हैं?

**अध्यक्ष महोदय:** आप तो भाषण कर रहे हैं। आप सवाल पूछिये।

**श्री जगन्नाथ राव जोशी:** मैं दो चीजें पूछना चाहता हूँ। (1) वहाँ पर कौन सा प्रोबोकेशन था जिस के कारण सारी बातें हुई और (2) चौबिस बजे तक गलत और मनगढ़न्त बात बतलाने वाला जो अफसर था क्या वह तबादले में है? (अवधान)।

**श्री कृष्ण चन्द्र पंत:** माननीय सदस्य तो वही सवाल पूछ रहे हैं जो पहले पूछा जा चुका है। इस का उत्तर मैं दे चुका हूँ (अवधान) यह जरूर है कि मुझे बड़ी खुशी हुई कि श्री जोशी शांति और व्यवस्था रखने के लिये इतने जोश से बोल रहे थे। यह खुशी की बात है। अगर उन के कार्य भी ऐसी ही होते तो और खुशी होती। (अवधान)

**श्री जगन्नाथ राव जोशी:** क्या यह मेरे प्रश्न का जवाब है? हाँ मुकर्म की हत्या हुई। उस

की प्राज तक जांच नहीं हुई। हम चुप रह गये। राजनीतिक आरोप लगाने का क्या मतलब है ?

श्री श्यामनन्दन मिश्र : अध्यक्ष महोदय, मैं व्यवस्था का प्रश्न उठाना चाहता हूँ। अभी जो कुछ माननीय मंत्री ने कहा उस से एक आक्षेप लगता है एक माननीय सदस्य के ऊपर। मैं चाहता हूँ कि आप उन की रक्षा करें और मंत्री महोदय ने जो कहा उस को एस्पेंज करा दें। यह बिल्कुल गलत बात है। अगर मेम्बरों पर इस तरह से कोई आक्षेप लगाया जायेगा तो यह हमारे बर्तमान के बाहर की बात होगी।

श्री कृष्ण चन्द्र पंत : मुझे अफसोस है कि माननीय सदस्य को टैम लगी। यह मैंने उन से कहा था, इन को नहीं कहा था।

श्री श्यामनन्दन मिश्र : यह गलत बात है। आप जरा मुनिवे\*\* मैं, अध्यक्ष महोदय, आप से बात कर रहा हूँ। आप उन की रोकिये\*\*

श्री कृष्ण चन्द्र पंत : पहले आप उस शब्द को बिदटा कीजिये।

श्री श्यामनन्दन मिश्र : \*\*मैं उन से नहीं आप से बात कर रहा हूँ। मैंने तो एक व्यवस्था का मवाल उठाया था।

अध्यक्ष महोदय : पहले आप वह शब्द वापस कीजिये।

श्री श्यामनन्दन मिश्र : जी नहीं, मैंने व्यवस्था का प्रश्न उठाया था।

अध्यक्ष महोदय : पेश्वर टम के कि मैं कोई और बात करूँ, आप अपने उस लपज को वापस लीजिये।

श्री श्यामनन्दन मिश्र : वह कैसे ? वह जरा भी खराब लपज नहीं है। आप बतलाइये कि उस के माने क्या है। आप कहिये कि अनपार्लियामेंट्री है तब मैं हटाऊंगा। मंत्री महोदय ने जो बातें कही हैं आप उन मारी बातों में जाइये। मैं उस को अनपार्लियामेंट्री नहीं मानता।

अध्यक्ष महोदय : आप एक बुरी बात के लिये उस से ज्यादा बुरी बात कह रहे हैं।

श्री श्यामनन्दन मिश्र : अगर आप एक बार कोई गलत फीमला करेंगे तो वह हमेशा के लिये अनपार्लियामेंट्री हो जायेगा। यह नहीं हो सकता। आप भले ही उस को एस्पेंज करें। मेरा व्यवस्था का सवाल है।

अध्यक्ष महोदय : आप को उन के कुछ शब्दों पर ऐतराज था। मैंने उन से कहा कि आप ठीक बतलाइये कि क्या हुआ। उसी दौरान आप उस से भी ज्यादा कुछ कह गये हैं। यह कौन सी बात है ?

श्री श्यामनन्दन मिश्र : आप ने मुनी नहीं मारी बातें। मेरा व्यवस्था का सवाल है। ऐसे नहीं यह चलेगा।

श्री जगन्नाथ राव जोशी : मेरे सवाल का जवाब मंत्री महोदय ने नहीं दिया। उसका जवाब न दे कर जो आरोप लगाया है वह\*\* नहीं तो और क्या है ?

श्री श्यामनन्दन मिश्र : जो बात\*\* की है उस को हजार बार कहा जयेगा। मैं एक लपज नहीं बोल सकता हूँ जो अनपार्लियामेंट्री हो। आप अपनी जिम्मेदारी को मॉचिये।

Why are you escaping your responsibility? I have risen on a point of order. Whenever it comes to a Minister, our observations are not allowed and when any hon. Member, rises on a point of order, there is no observation from the Chair.

MR. SPEAKER: Let him kindly listen to me. I had asked the hon. Minister to get up and explain. But meanwhile the hon. Member had got up .....

SHRI SHYAMNADAN MISHRA : What explanation was he giving? The observation was to be made by you on the

point of order. Whatever observations had fallen from his lips did not require any explanation. Please go into this matter, namely whatever he has said .....

**अध्यक्ष महोदय :** उन्होंने जो इस हाउस में कहा है मैं चाहता हूँ बाहर भी कहते। यही कहा है न आपने ?

**श्री कृष्ण चन्द्र पंत :** मैंने यह कहा है—ये बोलने नहीं देगे मुझे। आप बुला रहे हैं लेकिन ये बोलने नहीं देगे।

बात यह है कि जैसे आपने कहा है मैं—मैं बताने के लिए खड़ा हूँ, ये खड़े हो गए हैं। आपने इनको सलाह दे दी है, ये मानें या न मानें, वह इन पर है। आपने नेक सलाह दे दी है इनको।

जहां तक जोशी जी के प्रश्न का सम्बन्ध है—

**श्री जगन्नाथ राव जोशी :** दो सवाल किए हैं मैंने।

**श्री कृष्ण चन्द्र पंत :** जहां तक जोशी जी का प्रश्न है, मैं उनका बड़ा धादर करता हूँ। आप लोग नहीं करते हैं, मैं करता हूँ—

एक माननीय सदस्य : आप यह कैसे कह रहे हैं ?

**श्री कृष्ण चन्द्र पंत :** आप कह दीजिये, मैं मान लूंगा।

मैंने—यह कहा है कि जान्ति और व्यवस्था बनाए रखने के लिए यहां पर उन्होंने बड़े जोश से बात की है। इस पर मुझे खुशी है। बाहर भी वह यह बात करें तो और खुशी होगी (इंटर-प्रांस) मैंने जो बात कही उसकी पृष्ठभूमि भी मैंने बनाई। इनके खिलाफ मैंने कोई व्यक्तिगत बात नहीं कही। जनसंघ पार्टी ने एक जो एजी-टेशन की थी वह इसको साहचर्या ले गई थी। इसलिए मैंने जनसंघ की बात की। व्यक्तिगत जोशी जी के लिए कोई बात नहीं है। फिर भी अगर इनको व्यक्तिगत कोई ठेस लगी हो तो वह बिल्कुल मेरा मंशा नहीं था। मैं तो इस तरह की चीज का हमेशा वापिस लेने को तैयार हूँ।

लेकिन जहां तक पार्टी का सवाल है, जो बात हुई है वह मैंने आपके सामने रखी है।

**श्री जगन्नाथ राव जोशी :** मेरे सवाल का उत्तर तो आया ही नहीं।

**अध्यक्ष महोदय :** इस कंटेक्ट में इन्होंने शब्द वापिस ले लिये हैं। जिस कंटेक्ट में इन्होंने वह शब्द इन्तेमाल किया है, वह अनवालिडामेंटरी है। ही मस्ट विददा।

**SHRI MUKHTIAR SINGH MALIK :** He said something different. Let him not twist matters.

**श्री श्यामलम्बन मिश्र :** इस पर आपको जाना पड़ेगा।

**SHRI VIKRAM CHAND MAHAJAN :** If it is said that his actions are not in consonance with his words, what is wrong with it?

**अध्यक्ष महोदय :** उन्होंने वापिस ले लिया है, इनका भी वापिस लेना चाहिये।

I know it; specially in this context, I am going to expunge it.

हाउस का एक मੈम्बर दूसरे मੈम्बर को बीमा कटना शुरू कर दे तो यह ठीक नहीं है। यह आपका हाउस है, आप जानिये। ऐसे शब्द इन्तेमाल करने हैं और उसके लिए आपने उठना है, तब ठीक है।

**श्री श्यामलम्बन मिश्र :** यह बात आपका मंत्री महोदय को कहनी चाहिये।

**अध्यक्ष महोदय :** उन्होंने वापिस ले लिये हैं।

**SHRI SAMAR GUHA :** We non-Hindi-speaking people want to know what that word means.

**MR. SPEAKER :** I am not allowing this to go on record. It is not in good taste at all.

SHRI SEZHIYAN : I am not able to follow what is going on. Shri Shyamnandan Mishra had used some word and you had said that it was unparliamentary. What does it mean in English?

अध्यक्ष महोदय : जो लॉग उर्दू जानते हैं उनको इसके बारे में पता है। मैंने बी० ए० तक पढ़ी है। इसके माने कोई अरुद्ध नहीं है। अगर तर्जुमा किया जाए तो उम में तो यह धाता है।

Otherwise, it is a very bad word (*Interruptions*). Never, I will not allow it. I am not going to allow this.

If hon. Members do not want to put any more questions, I shall pass on to the next item.

I am very sorry. I did not expect it from a gentleman like Shri Syamnandan Mishra.

मिथ्र जो जैसे लीडर से, जो एक पार्टी के लीडर भी है, यह एकमपेक्ट नहीं किया जा सकता। उनके मुंह से इस तरह का लफ्फ निकले यह मजता नहीं है। दूसरों की बात ध्राप छोड़िये।

श्री श्यामनन्दन मिश्र : जहां तक हम लोगों का सवाल है ध्रापका जो म्ब हम लोग देखने हैं उसे देख कर हम बड़े दुखी होते हैं। मंत्रियों का ध्राप कुछ नहीं कहते हैं। उनका ध्राप . . . . (इंटरप्वांस)

अध्यक्ष महोदय : धीर कोई बात नहीं सुझती तो मुझ पर बरसने लग पड़ते हैं। यह कौन मा तरीका है? ध्रापकी ध्रपनी गलती हो धीर स्पीकर को उस में इनयात्व करके बचना चाहें तो यह कभी नहीं हो सकता है। मैं इसको एलाउ नहीं करूंगा।

SHRI C. M. STEPHEN : On a point of order.

MR. SPEAKER : Please resume your seat. I am passing on to the next item (*Interruptions*). The hon. Minister may reply to the part of the question unanswered.

SHRI C. M. STEPHEN : It is an important matter.

MR. SPEAKER : It is not permissible; it is unparliamentary and it is deleted.

श्री जगन्नाथ राव जोशी : अध्यक्ष महोदय, मेरे प्रश्नों का उत्तर दिलवाइये। (व्यवधान)

अध्यक्ष महोदय : यह एक बहुत सीरियस मसला है, लेकिन मेम्बर माहबान दूमरी बातों में फंग जाने हैं। अगर इस को कालिग एटेन्शन की शकल में लिया जाता, तो सिर्फ पांच सवाल किये जा सकते थे। लेकिन मैंने इस वक्त सवालों के बारे में कोई हद नहीं रखी है। मैंने सवाल पूछने के बारे में डील दे दी है। लेकिन इस का मतलब यह नहीं है कि इस वक्त को धीर बातों में डाला कर दिया जाये। (व्यवधान)

श्री जगन्नाथ राव जोशी : अध्यक्ष महोदय, मैंने पूछा है कि पहले चौबीस घंटों में जो इस प्रकार की झूठी धीर मनगलत कहानी दी गई उम के लिए कौन जिम्मेदार था धीर 2। ध्रगस्त को पुलिस की तरफ से जो मारपीट हुई, उम के लिए प्रोवेकेगन क्या था। (व्यवधान)

अध्यक्ष महोदय : जब बहुत से मेम्बर माहबान एक-साथ बोलते हैं, तो न बह रिकार्ड पर ध्रा सकना है धीर न कोई सुन सकता है। (व्यवधान)

श्री कृष्ण चन्द्र पंत : जहां तक मैं समझा हूं, माननीय सदस्य ने यह पूछा है कि तबादला किम किस का हुआ है। मैंने शुरु में बता दिया है कि एस० एच० धी०, एस० डी० पी० धी० धीर एस० डी० एम० का तबादला हुआ है। उन के नाम नहीं जानता हूं। उम का मतलब यह नहीं निकलना है कि वे किसी तरह से गिस्टी हैं। लेकिन चूंकि माननीय सदस्य ने धीर अन्य मित्रों ने कहा है कि अरुद्ध होगा कि ये लोग चले जायें, उन के जाने से एतक्याधरी में ध्रामानो होगा, इस लिए ऐमा कर दिया गया।

श्री राम सहाय पांडे : शाहदत में यह जो ध्रप्रिय घटना हुई है, उस से मदन के हर एक सदस्य का

दुबई होना स्वाभाविक है। कुछ ऐसे तत्व हैं, जो संगठित होकर बीके का फायदा उठाते हैं। मैं किसी का नाम नहीं लेना चाहता हूँ। क्योंकि अगर मैं जनसंघ का नाम लूंगा, तो श्री जोशी मुझ से लड़ेंगे और अगर मैं भारतीय जनता पार्टी का नाम लूंगा, तो श्री कछवाय मुझ से लड़ेंगे। मैं नाम नहीं लेना चाहता, लेकिन मैं अधिकार-पूर्वक कह सकता हूँ कि विशेषकर चुनावों के बाद ऐसे तत्व यहां पर संगठित हो रहे हैं, जो विधिमयांगे हुए हैं, जो फ्रन्टिड, डिमण्डिंग और नाराज हो कर दिल्ली की शान्ति को भंग करने के लिए तत्पर हैं।

क्या यह सच नहीं है कि जिस समय पत्थर-बाजी हो रही थी, तो एक संगठित भीड़ ने एक पुलिस चौकी को घेरा—पुलिस ने क्या किया, उस में मैं नहीं जाना चाहता हूँ; पुलिस से मुझे कोई हमदर्दी नहीं है—, बहुत से लोग भगवा झंडा ले कर घाये थे और बहुत से लोग किसी संस्था का जयजयकार कर रहे थे? क्या इन से यह निष्कर्ष नहीं निकलता है कि यह शान्ति भंग करने का एक राजनैतिक षड्यंत्र था?

मैं यह भी जानना चाहता हूँ कि जो लोग घायल हुए हैं या मरे हैं, उन के परिवारों को सहायता देने के सम्बन्ध में सरकार ने क्या फ़ैसला किया है।

ऐसे अवसरों पर कई प्रकार की अफवाहें फैल जाती हैं। जैसे यह कहा गया कि एक महिला को स्तन करते समय पीटा गया। क्या सरकार के पास कोई ऐसा ऐपेंडर है, जो समाचारपत्रों में इस प्रकार का समाचार प्रकाशित होने ही फौरन उस का खंडन करे, ताकि जनता में कोई खराब प्रतिभियां न हों? सरकार ने जूडिशियल एनक्वायरी का आर्डर दे दिया है, उस का स्वागत करना चाहिए, लेकिन ऐसी अफवाहों का फौरन खंडन भी होना चाहिए।

श्री कृष्ण चन्द्र पंत : यह तो कई जगह अनुभव हुआ है कि जब शान्ति भंग होती है, तो कुछ प्रामाणिक तत्व उस का फायदा उठाना चाहते

हैं और उठते हैं। यह कई जगह हुआ है और जिन माननीय सदस्यों ने इन बातों को होने देखा है, वे खुद भी इन बातों को जानते हैं। इसी लिए जोषें जलती हैं, रेलगाड़ियां रोकी जाती हैं और पब्लिक प्रायर्टी का काफी नुकसान होता है।

जहां तक समाचारपत्रों में प्रकाशित सूचना के खंडन का प्रश्न है, उन में बहुत सी सूचनाएँ निकलती हैं। जूडिशियल एनक्वायरी चल रही है। अगर हम किसी इन्सिडेंट के बारे में राय बना कर उस का खंडन उस तरह से करें, तो हो सकता है कि कहा जाये कि जब जूडिशियल एनक्वायरी एपॉयंट हो गई, तो यह सब कुछ उस पर क्यों नहीं छोड़ देते, आप अपनी राय क्यों देते हैं। इस लिए हम मामले में सतर्क होना पड़ता है।

SHRI SURENDRA MOHANTY : Before I put my questions, I want to record my utter disappointment and distress at the ruling party's conduct in distracting public opinion from the medieval barbarities committed (*Interruptions*). They have imported diversionary tactics to draw attention away from these medieval barbarities. They must be ashamed of it.

In this background, I will ask two questions (a) Whether the police force went on the rampage without the guidance of responsible senior police officers? If so, what was the total strength of policemen and the police officers? (b) Whether Government have got crowd control guidelines for the police? If so, will the Minister lay a copy of it on the Table?

SHRI K. C. PANT : I am disappointed at my hon. friend's thinking that there are any diversionary tactics on the part of Government. I would remind him that we came before the House with a *suo moto* statement saying that we would institute a judicial inquiry into the incident, without any kind of demand arising or request having been made that this course should be followed. So it is very unfair on the

part of my hon. friend to say that we have been indulging in diversionary tactics.

**SHRI SURENDRA MOHANTY :** I said on the floor of the House.

**SHRI K. C. PANT :** The statement was made *suo moto* on the floor of the House.

So far as the police being there with senior police officers is concerned, I indicated that most of the time—as far as I know—the DIG himself was there, a number of SPs were there and DSPs were there. There was no question of the police force being let loose without senior police officers being there.

As for guidelines, I do not know what guidelines he means. Ordinarily, it is expected that police officials will deal with situations with restraint, and wherever such situations arise, they should deal with them with as much restraint as possible. But it will help in maintaining their restraint if hon. friends, who very often rightly stress on the welfare aspect of police personnel etc. on this occasion also see that while excesses may be committed by a few policemen which we all condemn, there are several others who are only acting because they are ordered to do so and required to do so in a situation where law and order is broken, where innocent people will suffer if the police does not act. So in that situation, if the police act and many of them get injured, on human considerations a few words from hon. friends opposite of sympathy for the policemen who have also been injured will help in creating the kind of morale which will help them to maintain restraint.

**श्रीमती सुकुल बनर्जी :** अध्यक्ष महोदय, मैं एक परसनल एक्सप्लेनेशन देना चाहती हूँ। जोशी जी अभी बोले थे तो उन्होंने कहा कि महिलाओं पर जो अत्याचार हुआ उस के बारे में मैंने कुछ भी नहीं बताया। मगर उन्होंने घण्टी तरह से सुना

नहीं। महिलाओं को जो पुलिस ने मारा और उन के साथ जो अत्याचार हुए उन के लिए मैंने कहा कि वह गम की बात है। . . . . (अव्यवधान)

**SHRI DINESH CHANDRA GOSWAMI :** In regard to these enquiries, it has been our experience that the police is represented by official counsels, but there is nobody to represent the public, and as a result the public version does not come out truly. In view of this aspect, will the Government consider the question of engaging a counsel to represent the version of the public in this enquiry ?

**SHRI K. C. PANT :** I cannot say off-hand, and I cannot, at this stage, reveal what some hon. friends told me in private and it would not be fair on my part; I believe that some people are applying their mind to this problem.

**SHRI SHYAMNANDAN MISHRA :** As the House knows, a large number of complaints have been voiced from time to time against the Delhi Police. Perhaps in no place so many complaints against the local police have been voiced as in the case of the Delhi Police. The Police Commission had made a recommendation for a thorough overhaul of the police administration here. What does the Government propose to do in this regard? That is one question to which I would like to get an answer.

Connected with this, so many stories have appeared in the newspapers. We have also seen some of the pictures of the most horrifying type appearing in the newspapers, pictures of women and children falling flat on their faces because of the heinous atrocities perpetrated upon them by the police. Would the hon. Minister tell us how many women and children happen to be in jail at the present moment, and how many of them happen to be injured very badly?



Since the hon. Minister was pleased to say, three officers have been shifted, transferred, to assist the course of justice, would he also take us into confidence and say whether, in view of the fact that many serious allegations against other officers also were made, those officers would also be transferred from the places which they are occupying at the present moment?

SHRI K. C. PANT : I would again like to make it perfectly clear that these officers have not been shifted because of any allegation against them. The Lt.-Governor, taking a total view of the situation, in consultation with us, thought that it would be better to transfer them. Since emotions were raised, we did not want to deal with the situation in a wooden manner, and we thought it would be better in those cases—it is not a precedent—to do this. Many of our hon. friends on this side of the House who have been there suggested this course. It is the totality of circumstances, neither allegation nor pressure, which has led us to the conclusion that it would be desirable for these people to be transferred. There is no question of allegation.

SHRI SHYAMNANDAN MISHRA : Have innocent persons been transferred, who had nothing to do—(Interruptions) ?

SHRI K. C. PANT : It is impossible to carry on a dialogue. I have understood his question. There is no question of any penal action being involved in the transfer. I would like to make it perfectly clear. I cannot prejudge their innocence or guilt.

SHRI SHYAMNANDAN MISHRA : On what basis?

SHRI K.C. PANT : I have said it. I can only explain. I cannot make you understand.

श्री कृष्ण चंद्र बाबू : मान ए प्वाइंट आफ़ ऑर्डर सर। इस तरह से बहस करना और हर वक्त

बीच में प्रश्न पूछना क्या उचित है ? मंत्री महोदय जवाब दे रहे हैं और माननीय सदस्य इस तरह से बीच में बहस कर रहे हैं।

SHRI K. C. PANT : Sir, so far as the main point is concerned, about the recommendations of the Police Commission and the action taken by the Government, I may say that this matter has been discussed in the House also. Questions have been asked and answers given, but on this occasion, since a specific question has been put, if you will bear with me, I would like to mention the various measures that have been taken. The Khosla Commission was appointed in 1966, and I think in 1968 it gave a report. Its terms of reference covered the measures necessary to promote efficiency and welfare of the police.

The strength of the police has been increased as a result of the Commission's recommendations. Rules of recruitment and promotion are being revised. The field of recruitment has been extended. A senior psychologist has been appointed to test the suitability of the recruits in the context of the present-day requirements of the police force. A Police training school has been set up, and institutional and practical training recommended by the Commission to reorient the outlook of the police force to meet the requirements of the democratic set-up is being imparted in the school.

In-service educational training is also given in the school. As a long-term measure, the Government have set up a committee on police training with Professor M. S. Goray as Chairman of the Committee which is examining the objectives which should govern the police training, the present short-comings and measures to improve the existing state of affairs. The Committee will examine the question of the police training in the socio-economic background of the country and our system and the continued impact of science and technology,

cultural, social and the norms of behaviour and help the methodology of the Government and its functionaries.

In addition to that, a substantial addition has been made to the vehicles and equipment of Delhi Police. Then, a police control room has been set up and the crime branch has been strengthened. I am only mentioning some of the measures. Various steps have been taken to improve the welfare and of the personnel of the Delhi Police in accordance with the advice of the Commission. There is an upward revision in the total emoluments in regard to the staff of the Delhi Police and the higher special pay and allowances. The construction of the building of the police barracks is being taken up as a crash programme. They have been included in the Central Government Health Scheme. Canteen-cum-recreation rooms have been provided in all police stations, and it is sought to provide playground and family welfare centres and so on. I can give a long list. (*Interruption*). This is a specific question that has been put to me, and I am giving the answer.

**SHRI SHYAMNANDAN MISHRA :** I wanted to know the number of women and children who lay injured at the moment and who are behind the prison bars.

**SHRI K. C. PANT :** For that, I will require notice.

**श्री के. एन. तिबारी :** क्या यह सही है कि माब ने जब घटेक किया तो पुलिस मौके पर भाग गई और दूसरी बात मैं यह जानना चाहता हूँ कि कितने लोगों को पुलिस फोर्स में चोट लगी है और कितने लोग अस्पताल में हैं और कितने पुलिसक के लोगों को चोट लगी है?

**श्री छुपन चन्द्र पंत :** मैंने शुरू में ही बताया था कि 87 पब्लिक के प्रादमियों को और 280 पुलिसमैन, जिन में डी सी, डी प्राई जी और एस-पीजी भी शामिल हैं, चोट लगी है।

**SHRI SAMAR GUHA :** Sir, the people of Delhi are shocked and ashamed at the ugly incidents which have occurred at Shahdara and the action taken by the police. It is a matter of regret that soft-toning of the party is sought to be brought into the matter and the other technical matters are brought into the whole issue. The whole issue is diverted. Thousands of people of Shahdara are looking to us as to how we are going to tackle the problem; they are suffering through the happenings just a few days before.

I want to know from the hon. Minister the principal nature of the wounds of the police officials as well as those of the public. How many of them are still in hospital. Secondly, I want to know whether a senior officer would be deputed to see that no persons other than sextreme criminals are kept inside the jail, so that, as my friend Shri Indrajit Gupta, said, the evidence of the persons can be taken, and so that the enquiry can be expedited. Thirdly, I want to know why the Central Minister delayed so much the visit, in relation to the incidents in Shahdara, visiting, etc., especially when the whole incident happened under the very nose of the Delhi Administration.

**SHRI K. C. PANT :** Sir, I cannot possibly be expected to know the exact nature of the wounds on the 287 persons. They are a large number. For this, I certainly would require notice, if at all it is necessary to have this information.

**SHRI SAMAR GUHA :** I only want to know the nature of the atrocities committed by the police. I do not want to know the details—each and every person.

**SHRI K. C. PANT :** All this will come under the enquiry. As far as the second question is concerned, he has answered it himself. I said, in response to Shri Bhagat and Shri Indrajit Gupta that innocent persons will be released.

SHRI SAMAR GUHA : Whether one senior officer will be deputed to supervise the issue of release so that nobody is debarred from appearing before the Inquiry?

SHRI K. C. PANT : I do not know what he means by "senior officer". As I said, the L.G. was looking into the matter. I have forgotten his third question. . . .

MR. SPEAKER : There was no third question.

SHRI SAMAR GUHA : Why the Central Minister delayed so much to visit the place.

MR. SPEAKER : Yes.

SHRI K. C. PANT : He was so brief that I forgot it.

MR. SPEAKER : I am myself surprised.

SHRI K. C. PANT : This has to be judged in the context of what would be useful or not. We were certainly in touch with the situation. We were doing whatever we thought was necessary. If any one of us felt that the visit would have helped, we would have certainly visited the place.

MR. SPEAKER : Now, enough time has been taken. I have allowed the Members belonging to all the parties to put supplementaries. This is the record time, 14 hours I have allowed to a Question. I think, I committed a mistake; I should have allowed a Call Attention Notice. (*Interruptions*)

SOME HON. MEMBERS *rose*—

MR. SPEAKER : I am sorry. How can I accommodate all of you. We have already taken 14 hours on it. . . . (*Interruptions*) I have to pass on from this side to that side. They are more than twice on that side. . . . (*Interruptions*) I stick to time. I go by the allocation of time for everything. . . . (*Interruptions*).

SHRI S. M. BANERJEE : Half an hour was lost on that word.

MR. SPEAKER : That word or the English equivalent that was used will not form part of the record.

SHRI S. M. BANERJEE : A person who knows Urdu language will never use such a word.

अध्यक्ष महोदय : मैंने वहाँ से इस बात को काटा था, अब यह प्राप के सोलने में न आ जाय, इस लिये इस जगह भी नहीं आना चाहिये। इस का कहीं भी हवाला प्राये तब उस को निकाल दिया जाय।

श्री एल० एम० बनर्जी : अध्यक्ष महोदय, इस मामले पर डेढ़ बज गया है, अब एक सवाल मुझे को भी कर लेने दीजिये, इस में प्राप का क्या बिगड़ जायगा।

श्री इसहाक लम्बल : कम से कम जिन्होंने वहाँ जा कर देखा है, उन को जरूर मौका देना चाहिये।

अध्यक्ष महोदय : पूछिये।

श्री ए० एम० बनर्जी : अध्यक्ष महोदय, कुछ जवाब सुन कर मुझे बड़ा ताज़ुब हुआ। मुझे याद है और शायद प्राप को भी याद होगा, उस वक्त शायद प्राप पंजाब प्रमेम्बली में थे, जब भगी कालोनी में फार्मिंग हुआ था। पंडित जी उस समय जीवित थे, जब हम लोगों ने यहाँ पर सवाल उठाया तो उन्होंने हमारे यहाँ सवाल उठाने के पहले ही खुद आ कर कहा कि मेरा गिर शर्म से झुक गया है, जिस तरह से हैबानियत की हरकत वहाँ पर हुई। लेकिन यहाँ पर दूसरा नज़ारा नज़र आता है, पुलिसवालों की बचाने की कोशिश हो रही है, पूरे तौर से तो नहीं, लेकिन कोशिश हो रही है। उस जगह के फ़ास पास काज़ी मैन्डल गवर्नमेन्ट के एम्प्लोयर्स रहते हैं, उस वक्त वे लॉग दफ्तर में थे, वहाँ पर पुलिस ने जा कर उन की माताओं बहनों, उन की धर्मपत्नियों और उन के मामूम बच्चों को घरों से निकाल कर दूरी तरह से मारा. . . .

अध्यक्ष महोदय प्राप प्रश्न पूछिए।

श्री एस० एम० बनर्जी: भ्रम तो घाखरी वक्त है, क्या मेरे लिये ही सारी रेस्ट्रिक्शन्स लग जायंगी, बाँड़ा सा सुन लीजिये।

अध्यक्ष महोदय: आप मेरी बात मानिये, भ्रम तो घाखिर पर आई हुई बात है।

श्री एस० एम० बनर्जी: घाखिर तो सब से बड़ा क्वेश्चन है—घाधा मिनट दे दीजिये।

मैं कह रहा था जिन के ऊपर इस तरीके से प्रत्याचार हुआ है, पंत जी अभी तक वहाँ तशरीफ नहीं ले गये, मिर्घा साहब भी नहीं गये, सिर्फ पुलिस वाले वहाँ पर मौजूद हैं और उन का भ्रातक फेला हुआ है। मैं निवेदन करना चाहता हूँ कि आप खुद वहाँ जा कर देख लीजिये।

यह ठीक है कि वहाँ पर जुडीशियल एन्क्वायरी चल रही है, लेकिन लाटियां भी चल रही है. सी० आर० पी० के लोग भी वहाँ है, हालाँकि इन को शहर से बाहर रखा जाता है। ये सांग शहर में दो मकसदों में आते हैं—मामान खरीदने के लिये और लाठी चलाने के लिये—तीसरा मकसद इन का नहीं होता है। इस लिये मैं निवेदन करना चाहता हूँ कि आप खुद वहाँ जा कर देखें, खुद गुरसा-हाल बनें, लोगों से पूछें कि क्या तरह से वहाँ मारपीट हुई है। लोगों से मिलने की कोशिश करें, चाहे वे अस्पताल में हों या घरों पर हों, तब सारी प्रमलियन आप के सामने आया हो जायगी, तब आप को मानूस हों जायगा कि कौन मजबूम है और जुल्म करने वाला कौन है। मैं निवेदन करता हूँ कि आप वहाँ जाइये। पुलिस ने जो प्रत्याचार किया है न्यायिक जांच के बाद, उस के बारे में क्या होगा, क्या वह भी न्यायिक जांच में जायगा, आप का मतलब है कि न्यायिक जांच भी चलती रहे और जुल्म और जबदस्ती भी चलती रहे। आप वहाँ पर जा कर देखिये, जो लोग मुसीबतखदा हैं, उन के घासू पोछने की कोशिश करें, मरहम-पट्टी करने की कोशिश करें ताकि लोगों को कुछ तगल्ली हों सके।

श्री कृष्ण चन्द्र पंत: अध्यक्ष जी, जिस को भी चोट लगी, चाहे वह पुलिस का हो या पब्लिक का हो, उस के लिये सब के मन में पूरी सहानुभूति है—ऐसा मैं मानता हूँ। इस में कोई प्रश्न ही नहीं उठना कि किसी को चोट लगी हों तो उस के लिये सहानुभूति की कोई कमी हो या उस में कोई चीज हों सकती है तो हम न करें—ऐसी धात नहीं है। इस लिये सहानुभूति में मैं आप के साथ हूँ।

जहाँ तक हरिजन बस्ती में पुलिस कार्यालय का सवाल था, आप ने एक पुरानी बात उठाई है, मैं भी उस दिन इस हाउस में सदन की कार्यवाही देख रहा था और जहाँ तक मुझे याद है, एन्क्वायरी पहले से नहीं मानी गई थी, जब आप लोगों ने उस सवाल को उठाया तो एन्क्वायरी करना माना गया था.....

श्री एस० एम० बनर्जी: जहाँ तक मुझे याद है, बात पुरानी हो गई है, उन्होंने खुद कहा था। हम सब लोग काला-बीज लगा कर आये थे और यह तय कर के आये थे कि वाक-घाउट करेंगे, लेकिन उन की इन्सानियत के तकाजे से हम लोग निकल नहीं सके, बैठ गये।

श्री कृष्ण चन्द्र पंत: उस वक्त काफी बहस हुई थी, लेकिन आज तो पहले ही जुडीशियल एन्क्वायरी का एलान कर दिया गया, आप की तरफ से उस का सवाल ही नहीं उठा। जहाँ तक पुलिस के बचाने का सवाल है—जुडीशियल एन्क्वायरी क्या पुलिस को बचाने का तरीका है.....

श्री विनेन महाशय: जरूर है।

श्री कृष्ण चन्द्र पंत: जुडीशियल एन्क्वायरी अगर पुलिस को बचाने का तरीका है, तो आप रोड-रोक इस की क्यों मांग करते हैं। जुडीशियल के प्रस्तावा और कौन सी एन्क्वायरी हों सकती है, जिस से आप का सन्तोष हो, वह आप बताइये।

श्री विनेन महाशय: आप टाइम-लिमिट कर दीजिये।

श्री कृष्ण चन्द्र शंत : मैंने पहले बताया था कि मैं वहां नहीं गया हूँ, लेकिन अभी कुछ केन्द्रीय सरकार के कुछ मुलाजिमों की बात की, उन से सहानुभूति व्यक्त की। सो ० प्रार० पी० भी केन्द्रीय सरकार की मुलाजिम है। उनके लिए भी कभी-कभी सहानुभूति की बातें बननीं साहब किया करते हैं। जब वेज रिबीजन की बात आती है तो उनकी बात भी वे करते हैं, यह खुशी की बात है। लेकिन जरा याद रखें कि उन्होंने कहा है कि लाठी चलाते हैं और सामान खरीदने आते हैं तो उनके ऊपर भी कुछ जिम्मेदारी होती है जिम्मेदारी वे निभाते हैं। अगर उन्होंने कोई गलती की है तो सजा मिलनी चाहिए, लेकिन हम तरह से स्वीपिंगवी कन्टेम करना ठीक नहीं होगा।

श्री एस० एम० बनर्जी : कन्टेम कहाँ कर रहा है ? पापुलेशन से दूर रखा जाये यह मैंने कहा था।

SHRI MADHURYYA HALDAR : Some members of this House have been complaining that they have heard at Shahdara from the people of that area that police had snatched away their radios, wrist watches, necklaces, ear-rings, etc. May I know whether Government have carried out any search into the houses of those policemen on duty at that place and whether they have found any articles as reported to have been stolen by the police, and if not, whether he will order an immediate search into the houses of the policemen who were on duty on those days at Shahdara?

SHRI K. C. PANT : As far as I know, no specific complaint against any policeman has been made. I enquired yesterday; I did not come across any specific complaint against any specific policeman. On what basis does one institute a search or an enquiry of this kind? I have not quite understood the purpose of the question. You cannot go on searching the house of every policeman. This is difficult.

SHRI C. T. DHANDAPANI : Only innocent people became victims. Three people were killed on account of police firing

Naturally the Government must be held responsible for that. I would ask the Government whether it would come forward to give a substantial amount as compensation to the families of the deceased persons.

SHRI K. C. PANT : Innocent people do suffer in police firing, whether it is Delhi or Tamil Nadu. It is a fact. But, in this case, luckily, there was no police firing.

SHRI C. T. DHANDAPANI : Our hon. Minister referred to Tamil Nadu, that firing took place in Tamil Nadu. But we gave compensation to the families of 15 deceased people. I want to know whether Government would follow the same principle.

MR. SPEAKER : Do not ask hypothetical questions.

SHRI KRISHNA CHANDRA HALDER : I visited that place. I want to put two questions. The first is whether Shrimati Shiela Devi was beaten by CRP men while she was trying to save her husband; it is understood that CRP men entered her room breaking the doors and windows and snatched away her necklace and ear-rings; Shrimati Shiela Devi was admitted to the Dayanand Hospital with severe head injuries. And is it also a fact that, due to serious beating by CRP men, she has lost her speaking power?

The other question that I want to ask is whether one bag of cashewnut, six bags of sugar, six fans, five transistor sets and two radio sets were recovered from the house of the ASI, Shri Bhakshish Singh, and whether all these were smuggled goods.

SHRI K. C. PANT : So far as the first question goes, I find myself in some difficulty. If I give an answer according to the information with me, it would be a factual answer, but it may not be to the liking of my hon. friend. And in view of the judicial inquiry, I would seek your guidance, Sir, whether I should answer these questions

He is asking me pointedly whether the CRP men...

**MR. SPEAKER :** You can give the factual information.

**SHRI K. C. PANT :** I had made enquiries yesterday. According to the information with me, the CRP men did not beat up the lady whom he referred; the CRP men did not go into her house. This is the information with me.

So far as any recovery being made from that house is concerned, a question was put earlier also; I am not aware of this fact.

**MR. SPEAKER :** The Short Notice Question is over now.

**SHRI JYOTIRMOY BOSU :** Are you allowing a short discussion, Sir? I have shown you the letter written by the Prime Minister. They have no objection to holding a debate on this.

**MR. SPEAKER :** I am not bound by that.

**SHRI JYOTIRMOY BOSU :** I am not saying that, Sir.

**MR. SPEAKER :** This Short Notice Question was rather unprecedented. Normally I would not have allowed more than ten minutes for a Short Notice Question. We have taken more than 1½ hours. It would have been much better if I had accepted a short-duration-discussion. The time that we have taken now has been more than that. Four call-attention motions could have been accommodated during this period. I must say that I commend the patience of the hon. Minister.

**SHRI JYOTIRMOY BOSU :** A lot remains to be said...

**MR. SPEAKER :** Nothing will form part of the record. Every time you get up and start speaking.

**SHRI JYOTIRMOY BOSU : \***

\*Not Recorded.

**MR. SPEAKER :** I have heard that the gentlemen who are on duty at the martyrs' flame keep standing attention only for two hours and then they return for 24 hours. But here we not only keep standing attention but also under tension. You do not have any sympathy for us—Speaker and others!

#### WRITTEN ANSWER TO QUESTIONS

##### Projects set Up In Orissa during Fourth Plan

\*321. **SHRI GIRIDHAR GOMANGO :** Will the Minister of PLANNING be pleased to state :

(a) whether the projects set up in Orissa during the Fourth Plan period have not been completed and are not likely to be completed;

(b) if so, the names of the projects not completed and the new projects likely to be taken up in the Fifth Five Year Plan; and

(c) whether Orissa did not get proper justice for development in the Fourth Five Year Plan ?

**THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI MOHAN DHARIA) :** (a) and (b). The information regarding Fourth Plan projects not yet completed and not likely to be completed during the Plan period is available with the State Government which have been requested to furnish the same. After such information is received from the State Government, it will be laid on the Table of the House. As regards Fifth Five Year Plan, the Planning Commission has yet to take a view in consultation with the appropriate authorities on the Approach to the Fifth Plan, the total resource which is likely to be available for financing the Plan and other related matters. It is too early to indicate which projects are likely to be taken up in the Fifth Five Year Plan.

(c) In allocating Central assistance to Orissa for the State's Fourth Plan, due